

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-6**  
New IA-4810/2020  
In  
IB-2649(ND)/2019

**IN THE MATTER OF:**

Maxwell.

Vs.

ASP Sealing Products Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 25.11.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC

For the Respondent/CD

For the Intervener

: Ms. Surabhi Sinha Advocate

:

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**ORDER**

**Item No. 6**

**IA No. 4810/2020**

Counsel for the Applicant/Operational Creditor is present and submitted that the pleadings are complete in the main file and prayed for listing the main matter for final submissions. The Application is **Allowed**.

The Counsel for the Operational Creditor is directed to send a fresh notice in the main matter to the Corporate Debtor by all modes and file the proof of service on or before next date of hearing, matter is fixed for final submissions.

List on 04.01.2021.

- Sd -

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

- Sd -

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**